

## PART III – LEGAL PRACTITIONERS

### CHAPTER XXXII

#### LEGAL PRACTITIONERS

<sup>1</sup>1. These rules shall come into effect from 1st January 1941.

1. The Rules for the admission of Advocates (O.S.) will be found in Chapter I of the Rules and Forms of the High Court on the Original Side, published by the Prothonotary and Senior Mater (O.S.)

<sup>2</sup>[Advocates appearing in the Supreme Court, High Court, Sub-ordinate Court, Tribunal or Authorities shall wear the following as part of their dress which shall be sober and dignified :—

2. Substituted vide Notification No. P. 3601/2000, Dt. 10-2-2000, published in Mah. Govt. Gazette Dt. 2-3-2000, Pt. 4-C, pg. 89.

#### *Advocates other than lady Advocates*

I.(a) a black buttoned up coat, chapkan, achkan black sherwani and which bands with Advocate's Gowns.

(b) a black open breast coat, white shirt, white collar stiff or soft and white bands with Advocate's Gowns.

In either case, long trousers (white, black striped or grey or any other sober colour) or Dhoti.

#### *Lady Advocates*

II. (a) Black and full or half sleeve jacket or blouse, white collar stiff or soft, with white bands and Advocate's Gowns.

#### **OR**

white blouse, with or without collar, with white bands and with a black open breast coat.

(b) Sarees or long skirts (white or black or any mellow or subdued colour without any print or design) of Flare (white, black or black striped or grey) or Punjabi dress (Churidar-Kurta or Salwar-Kurta with or without duppatta) white or black;

Provided that the wearing of Advocate's gown shall be optional except when appearing in the Supreme Court or in a High Court ;

Provided further that in Courts other than the Supreme Court, High Court, District Court, Sessions Court or City Civil Court a black tie may be worn instead of bands." ]

**2. One Advocate for each party usually heard on Appellate side.** - On the Appellate Side one Advocate will be heard on behalf of each of the parties or set of parties appearing separately, but it will be open to the Court, on application, to allow two Advocates to be heard on behalf of any one of them.

This rule does not apply to applications or miscellaneous matters, in which one Advocate only will be heard on behalf of each one of the parties.

**3. Attorney not Advocate not to address Court.** — No Attorney, who is not also an Advocate, shall address the Court; but such Attorney may, on filing a duly stamped Vakalatnama, instruct an Advocate or file any application in the Registrar's Office.

**4. Advocate who is Attorney not to practise as Advocate on Original Side.** — An Advocate shall not be entitled to practise as an Advocate on the Original Side if he is also enrolled as an Attorney; but, save as aforesaid, he shall have all the rights and privileges of an Advocate. He may, however, after getting his name removed from the Roll of Attorneys, practise as an Advocate on the Original Side.

**5. Attorneys admitted as Advocates not disqualified as Attorneys** — Attorneys admitted as Advocates shall not thereby be deprived of their powers to act as Attorneys-at-Law.

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